

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- #1737**  
TO BE ANSWERED ON- 21-12-2022

**CONSTITUTION OF TRIBAL ADVISORY COUNCIL**

**1737 # SHRI VIVEK K. TANKHA:**

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) provisions regarding rule making in section 3(c) of section 4 the Tribal Advisory Council (TAC) of 5th Schedule in the Constitution of India;
- (b) details of number of subjects forwarded by Governor to TAC in last five years along with the number of meetings held by the TAC and number of subjects disposed of, State-wise and year-wise details thereof; and
- (c) steps taken by Government for non-compliance of Section 3, Section 4(2), Section 4(3) of the Schedule?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a):** The provisions at Part B, Para 4, and subsequent sub-para 3 of Fifth Schedule, read with article 244(1) of Constitution of India with respect to Tribes Advisory Council (TAC), state that “The Governor may make rules prescribing or regulating, as the case may be, - (a) the number of members of the Council, the mode of their appointment and the appointment of the Chairman of the Council and of the officers and servants thereof; (b) the conduct of its meetings and its procedure in general; and (c) all other incidental matters”.

**(b) & (C):** Information is being collected from the States.

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